

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 1841**

**TO BE ANSWERED ON FRIDAY, THE 29TH DECEMBER, 2017
PAUSHA 08, 1939 (SAKA)**

TAX RELATED AGREEMENT WITH SWITZERLAND

1841. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has signed an agreement with Switzerland Government on tax related exchange of information; and

(b) if so, the details of the present status of the bilateral agreement?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a) & (b): India has signed Double Taxation Avoidance Agreement with Switzerland on 2nd November 1994 which entered into force on 29th December, 1994. Protocol Amending the agreement was signed on 30th August, 2010 which entered into force on 7th October, 2011.

India and Switzerland have also signed the Multilateral Convention on Mutual Administrative Assistance in Tax Matters (MAC) which has entered into force for India on 1st June, 2012 and for Switzerland on 1st January, 2017.

India and Switzerland signed a Joint Declaration on 22nd November, 2016 for activation of the Automatic Exchange of Information (AEOI) in tax matters between the two countries. Thereafter, on 21st December, 2017 a mutual agreement as per paragraph 6 of Article 28 of the MAC has been signed for making the AEOI effective from 1.1.2018 with first transmission in 2019.
